

**FORM NO. 12BB**

[See rule 26C]

**Statement showing particulars of claims by an employee for deduction of tax under section 192**

1. Name and address of the employee:
2. [Permanent Account Number or Aadhaar Number] of the employee:
3. Financial year:

<b>DETAILS OF CLAIMS AND EVIDENCE THEREOF</b>			
<i>Sl. No.</i>	<i>Nature of claim</i>	<i>Amount (Rs.)</i>	<i>Evidence/particulars</i>
(1)	(2)	(3)	(4)
1.	House Rent Allowance:  (i) Rent paid to the landlord  (ii) Name of the landlord  (iii) Address of the landlord  (iv) [Permanent Account Number or Aadhaar Number] of the landlord  <b>Note :</b> [Permanent Account Number or Aadhaar Number] shall be furnished if the aggregate rent paid during the previous year exceeds one lakh rupees		
2.	Leave travel concessions or assistance		
3.	Deduction of interest on borrowing:  (i) Interest payable/paid to the lender  (ii) Name of the lender  (iii) Address of the lender  (iv) [Permanent Account Number or Aadhaar Number] of the lender  (a) Financial Institutions (if available)  (b) Employer (if available)  (c) Others		
4.	Deduction under Chapter VI-A  (A) Sections 80C, 80CCC and 80CCD  (i) Section 80C  (a) .....  (b) .....  (c) .....  (d) .....  (e) .....  (f) .....  (g) .....		

<p>(ii) Section 80CCC</p> <p>(iii) Section 80CCD</p> <p>(B) Other sections (e.g. 80E, 80G, 80TTA, etc.) under Chapter VI-A</p> <p>(i) section.....</p> <p>(ii) section.....</p> <p>(iii) section.....</p> <p>(iv) section.....</p> <p>(v) section.....</p>	
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**Verification**

I, ..... son/daughter of ..... do hereby certify that the information given above is complete and correct.

Place .....

Date .....

Designation .....

.....

*(Signature of the employee)*

Full Name: .....